

1

MCRC-30096-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 6th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 30096 of 2025

MANISH Versus STATE OF MP

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Appearance:

Shri Anopam Chouhan - Advocate for the applicant.

Shri K K Tiwari -GA appearing on behalf of Advocate General.

<u>ORDER</u>

- 1] They are heard and perused the case diary.
- 2] This is the applicant's first bail application filed under Section 483 of *Bharatiya Nagarik Suraksha Sanhita*, 2023/ Section 439 of Cr.P.C. as he is implicated in connection with Crime No.271/2025 registered at Police Station Excise Circle, Sagore District Dhar for offence punishable under Section 34(2) of M.P. Excise Act, 1915. The applicant is in custody since (date of arrest not mentioned).
- 3] The allegation against the applicant is that he was also involved in the aforesaid case, wherein 247 bulk litres of unauthorised liquor has been seized from a Silver Colour bearing registration no:-MP-09-HD7134, and the applicant was sitting in the said vehicle.
- 4] Counsel for the applicant has submitted that the applicant has been falsely implicated in the present case and the final conclusion of the trial is likely to take sufficient long time. Thus, it is prayed that the application be allowed.
- 5] Counsel for the State has opposed the prayer,
- 6] On due consideration of submissions and on perusal of the case diary and under the facts and circumstances of the case and the final conclusion of



2 MCRC-30096-2025

the trial will take sufficient long time, this Court is inclined to allow the present application.

- 7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (rupees twenty five thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.
- 8] Accordingly, the application is **allowed** and **disposed of**. C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

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